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C.A.No. 8731-8777 OF 1996
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ITEM No.2

Court No. 2

SECTION IVA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

IA No 95-141 In Civil Appeal No.8731-8777/1996

U O I & O R S

Appellant (s)

VERSUS

S. SRINIVASA & O R S

Respondent (s)

(For clarification of Ct.'s order dated 12.09.1997)
(With Office Report)

Date : 14/12/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. KIRPAL
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Appellant (s) Mr. Mukul Rohtagi, ASG.
Mr. Dileep Tandon, Adv.
Mr. P. Parmeswaran, Adv.
Ms. Anil Katiyar, Adv.

For Respondents/
applicants Mr. Satya Mitra Garg, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J

.SP2

Applications are allowed.

.SP1

Kalyani. (PREM PRAKASH)@@
AA
COURT MASTER @@
A AAA

(Signed Order is placed on the file.)

.PL60

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

I.A. NOs.95-141 in C.A. NO.8731-8777 OF 2001@@
CC

U.O.I.& Ors.

..Appellant(s)

vs.

S. Srinivasa & Ors.

..Respondent(s)

O R D E R@@
CCCCCCCC

.SP2

The Interlocutory Applications filed are allowed. It is clarified that the amounts already paid to the respondents/applicants on the stepping up of their pay shall not be recovered from them consequent to the order dated 12th September, 1997, whereby the appeals were allowed. This clarification is in view of the special facts of the case.

.SP1

.....J.
(B.N. KIRPAL)

.....J.
(K.G. BALAKRISHNAN)

.....J.
(ARIJIT PASAYAT)

New Delhi;
December 14, 2001.